

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

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Registration Review Application No.98/B/T/87

In

T.A. No. 1569 of 1986

Union of India and ors...

Applicants

VS

Trilok Nath Srivastava ...

Opposite Party

Hon ble Justice U.C. Srivastava, V.C.

Hon ble Mr A.B. Gorthi, A.M.

(By Hon ble Mr Justice U.C. Srivastava, V.C.)

This Review Application is against the judgment dated 18-8-1987 disposing of claim petition with certain directions. The review of the judgment is based on that there is an error apparent on the face of the record. The error which has been pointed out is a letter dated 9-3-87 of Senior Divisional Accounts Officer has been misinterpretted by this Tribunal, and that the findings of the Tribunal that the letter dated 9-3-87 of Senior Divisional Accounts Officer, does not state the provident fund amount which was in balance to the cridit of the plaintiff on the date of his retirement are incorrect findings and according to the respondents there was nothing due towards Provident Fund, to the applicant/Opp.Party.

2. Now the Tribunal after taking into consideration the letter and other materials on the record have arrived at a conclusion. That the scope of review application is not so wide as has been sought to be made in this case. In case the applicant is not satisfied, he should have approached the Higher Court instead of placing his problems before the Tribunal.

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In our view, there is no error apparent on the face of record. We accordingly order that the aforesaid Review Application is dismissed.

MEMBER (A)

VICE CHAIRMAN

(sns)

May 15, 1991.

Allahabad.

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